

It belongs at present to the State of Gujarat. We are in negotiation with them for the purchase of that plot.

श्रीमती कृष्णा मेहता : क्या माननीय मंत्री जी बतलाने की कृपा करेंगे कि हिस्टल बनाने की जो योजना है यह बहुत पहले की है, तो फिर सको कार्याविन्त करने में इतनी देर क्यों हो रही है ?

Shri Anil K. Chanda : I have regretfully to admit that this matter has been delayed too long, and I can quite understand hon. Members feeling sore about it, as we also do. There are however some difficulties in the sense that various Ministries are concerned with it. There is the Home Ministry which is a sort of protecting angel to the employees, the Finance Ministry which has to dole out the money and our Ministry which has to build. Then there are various problems whether it should be single-seated rooms or double-seated, whether it should have attached baths or not, etc. All these problems have to be sorted out and therefore, it takes some time.

Dr. Sushila Nayyar : I find that this hostel accommodation is meant for single female Government employees. Does it preclude women with children? There are a number of women who are working and earning a living with no male members with them—widows and so on. The hostel accommodation should surely be available for this class of women also. Will the hon. Deputy Minister be pleased to tell us if they are also included?

Shri Anil K. Chanda : That is another problem which arises with single lady employees with children. Normally speaking, regarding children of, say, above five or six, I should think there would not be much difficulty in providing for them in hostels.

Shri Hem Barua : Would not these single women Government employees hostels be a further inducement to their remaining single?

Mr. Speaker : No, no. Next question.

Third Five Year Plan

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*147. { **Shri Harish Chandra Mathur :**
Shri Hem Raj :

Will the Minister of Planning be pleased to state the changes if any which have been accepted in the plan policy, outlay and allocations as a result of Parliamentary Committees' discussions of the Draft Third Five Year Plan?

The Deputy Minister of Planning (Shri S. N. Mishra) : The points made in the discussions of the Parliamentary Committees are being kept in view in finalising the Third Five Year Plan.

Shri Harish Chandra Mathur : My question is whether they have made any changes in the allocations. He says, the points are being kept in view. What has been the result of their keeping in view? They have now finalised the Plan and NDC has approved it. May I know whether as a result of these discussions, they have made any changes in the allocations? There were certain points which were very strongly urged in these parliamentary committees and I want to know whether as a result of these discussions they have made any change in the allocations. What is the use of their being kept in view when the Plan has been finalised?

Shri S. N. Mishra : The assumption is not correct. The Plan has not been finalised. We would take about two to three months' time—say, by April we propose to finalise the Plan. So, at the moment everything is under discussion. What the NDC did was that it raised the outlay from Rs. 7250 crores to Rs. 7500 crores, so far as the financial outlay was concerned. It also said that the physical programmes could go up to Rs. 8000 crores.

Shri Harish Chandra Mathur : It was pointedly brought to the notice of

the Minister for Planning and the Planning Commission that as a result of the tentative plan allocations, the gulf between the backward areas and the comparatively better areas would be much more widened at the end of the third Plan. May I know if that has been taken into consideration and what they propose to do in the matter?

Shri S. N. Mishra: This is a very important matter. All I can say is that all these things are receiving the best consideration. At the moment the various Divisions of the Planning Commission are considering them. Finally they would be considered by the members of the Planning Commission before the Plan is finalised.

Shri Raghunath Singh: The hon. Deputy Minister for Commerce and Industry just now said that they have got no ship to transport the iron ore to Japan and India is losing foreign exchange. May I know what steps the Minister is taking to increase the allocations for shipping and shipyards in the third Plan, which has been reduced by 50 per cent?

Shri S. N. Mishra: I would agree with the hon. Member that shipping is very important and this point was very well emphasised in the committee. All that I can say at this stage is we shall consider that in the appropriate context.

Shri Raghunath Singh: They have not considered it; they have reduced the allocation to 50 per cent of the target which was fixed by the National Shipping Board. There is no question of increasing it; they have reduced it.

Shri Ram Krishan Gupta: Suggestions were also invited from the Members. May I know whether the Members concerned will be informed about the decisions taken before finalising the draft?

Shri S. N. Mishra: I do not know if the hon. Member is referring to the request made by the Congress Parliamentary Party. I am not sure if

he is referring to any suggestion made in the committee. So far as Members are concerned, we do not propose to send a reply to every individual Member. I do not think that this was the procedure which was adopted last time. But so far as Members are concerned, whenever they make enquiries, we want to satisfy them to the extent possible.

Shri Ram Krishan Gupta: May I know what method will be employed to satisfy them?

Mr. Speaker: The object of appointing those committees was to have a frank discussion of the tentative proposals that have been placed. The evidence that was given and the valuable suggestions that were made run into some volumes. There were five sections and abridged editions of them have been circulated to all hon. Members. If they have got any further suggestions, there is no meaning in once again coming here. So, they are taking time to consider the whole matter and finalising it. That will be the final one. If, in the meanwhile, they want to change their particular viewpoint, they are entitled to write to the Minister, who will place it before the Planning Commission for its consideration. Let us not pursue this matter any more.

Shri Harish Chandra Mathur: We are in a difficulty. The difficulty is, the Minister says nothing has been finalised and everything is tentative, while we are told by the highest responsible authority that everything is now completely fixed. They have had negotiations with the State Government and they have given them certain allocations which are unchangeable now. At least let the position be clarified—what is the result of their negotiations with the various State Governments, what are the Plan allocations which have been indicated to the State Governments, whether they are still under consideration and whether there will be any impact of our discussions on them or not, etc. I want that position to be clarified.

Shri S. N. Mishra: I am at a loss to understand what is the highest authority to which the hon. Member is making reference.

Mr. Speaker: He says the Plan has been finalised and the final report has been sent and it is no good saying that they are still under consideration. The Minister can certainly say, "We have now come to a final conclusion and there will be no more changes". Or he can say, "We are still consulting". They have consulted the Members of the House and there is a report. The other consultation will be with the State Governments. If in the meanwhile any representatives are received, they will be considered. I am not able to understand if there is any other representation that is possible. Have all those stages been completed or still if anybody writes to them or if the State Governments write to them, they will consider it.

Shri Ranga: They have to consider their pockets—the resources. The resources are not at the disposal of the State Governments.

Shri S. N. Mishra: If any useful suggestion is made even at this stage and if it is found feasible to accommodate it, it shall be done. All I can say is that many things are in a consideration Stage. But I do not want to hold out any high hopes to the hon. Members about their suggestions.

Mr. Speaker: The final report will be published. Is it not so?

Shri S. N. Mishra: Yes, Sir.

Mr. Speaker: Hon. Members will hold their souls in patience. (*Interruptions*). Under the Constitution, it is the Minister who is responsible to the House. The tentative Plan has been placed before the House and Members have been given opportunities to sit together and give their views. They have made their suggestions. It is now for the Government to come to a decision. I am not going

to allow hon. Members to go on putting questions as to at what stage it is. Government are saying that they are considering the whole matter. As Shri Ranga says, there are financial considerations also. There is no good hustling them.

Shri T. B. Vittal Rao: What about the budget? Will it not be based on the first year of the third Five Year Plan?

Mr. Speaker: The budget is going to be presented. What about the budget for the first year of the third Plan?

Shri S. N. Mishra: I cannot say anything about the budget provisions at this stage.

Shri T. B. Vittal Rao: So, your planning is so bad that it is no planning at all.

Shri Harish Chandra Mathur: It is stated in para 21 of the President's Address:

"The outline of the Third Five Year Plan has been completed by the Planning Commission with the co-operation of the State Governments and has been approved in principle by the National Development Council."

Now an answer is given on the floor of this House that nothing has been finalized. How are we reconcile these two statements?

Mr. Speaker: The outline has been finalized while the details have not been finalized. Since the Third Five Year Plan is about to start they have drawn up the outline. They are willing to modify the details here and there. They will go on modifying the details all the five years also, if necessary. There is no finality in this matter like 1, 2, 3 and final. I think enough has been said on this question. Next question.